

DIVISION BENCH

ITEM NO.4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.227/2024 IN CP (IB) No.354/ALD/2018

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 3rd May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	EMBEE SOFTWARE PVT LTD V/S SPARTAINFOTECH SOLUTIONS PVT LTD
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Deep Bisht, Adv.

: *For the Applicant/ Liquidator*

ORDER

IA NO.227/2024

Ld. Counsel representing the Applicant/ Liquidator is present through VC.

- 1.** This is a 1st Progress Report filed on behalf of the Liquidator. It is stated by the Ld. Counsel representing the Liquidator that no progress is being made in the liquidation process in view of the fact that there are no assets, also because though the SCC has been formulated, however there is no meeting taken place as the SCC only comprises of one of the creditors namely the Operational Creditor himself, and therefore even a decision with respect to deciding about seeking dissolution of the company has not been taken.
- 2.** The Liquidator is stated to be indisposed today. Let the Liquidator be present on the next date of hearing.
- 3.** The present IA No.227/2024 is deferred till then.
- 4.** Let the matter be adjourned for 13th May, 2024, when other applications are also stated to be listed.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

3rd May, 2024

*Kavya Prakash Srivastava
(Stenographer)*